

ITEM NO.44

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7681/2017

RAM MURTI & ANR.

Petitioner(s)

VERSUS

STATE OF UP

Respondent(s)

Date : 19-02-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBERS]

For Petitioner(s) Mr. Jetendra Singh, Adv.
Ms. Kalpana Sabharwal, Adv.
Mr. V.K. Kaushik, Adv.
Ms. Priyanka Singh, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time, as a last opportunity, is granted to learned counsel for the petitioners to cure the defects pointed out by the Registry, failing which the Special Leave Petition shall stand dismissed without further reference to the Court.

(SONALI SAUND)
SENIOR PERSONAL ASSISTANT

(SNEH LATA SHARMA)
COURT MASTER